

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.21
C.A. Nos. 79,80 & 81/2022 in
C.P.No. 91/BB/2022

IN THE MATTER OF:

Neil Michael Joseph ... Petitioner
Vs.
Mahesh Hariharan ... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Anamika Nair
For the R-1 to R-5 : Shri K.M Vaishak Nag for Shri A. Murali
For R-6 & R-7 : None

ORDER

1. Heard the Ld. Counsel for the Parties.
2. In compliance to order dated 02.05.2024 vide Dy.No.2621 dated 02.05.2024.
The same is taken on record.
3. Both parties have stated that the matter is settled and request time to file settlement deed in this regard. Therefore, they are permitted to submit the same within one week.
4. At the request, list the case on **18.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)